deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 11th July, 1991."

The Motion was adopted

MR. SPEAKER Now we shall take up Private Members Business

(Interruptions)

DR. LAXMI NARAYAN PAN-DEYA (Mandsaur). What about Matters under Rule 377 ? (Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I am on a point of order. The point is that before further discussion on Motion of Thanks on the Precident's Address was taken up, you were kind enough to observe that matters under Rule 377 would come after that business is over Naturally this is pending now

MR SPEAKER That is not a point of order. I rule it out I said that if there was time we would take it up Now, it will be taken up tomorrow The Private Members' Bills are to be introduced.

15.57 hrs.

Constitution (Amendment) Bill*

(Amendment of Articles 74 and 163)

[English]

SHRI GEORGE FERNANDFS (Muzaffarpur): I beg to move for

leave to introduce a Bill further to amend the Constitution of India

MR. SPEAKER The question is "That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

SHRI GEORGE FERNANDES 1
introduce the Bill

15.57½ hrs.

Constitution (Amendment) Bill (Amendment of Article 26)

[I nglish]

SHRI GEORGE FERNANDES (Mazaffarpur) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR SPEAKFR The question is 'That leave be granted to introduc a Bill further to amend the Constitution of India"

The motion was adopted

SHRI GFORGF FERNANDFS I introduce the Bill

15.58 hrs.

Special Protection Group (Amend ment) Bill'

(Amendment of Long Little etc.)

If nglish]

SHRI PAW \N KUMAR BANSAI (Chandigarh) I beg to may for leave to introduce a Bill to am indiche Special Protection Group Act 1988

^{*}Published in Gazette of India, Fxtra-ordinary Part II Sec on 2 dated 19 7 1991